COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 50 OF 2018 & IA No. 1284 of 2018

Dated: <u>17th September, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Talwandi Sabo Power Ltd. Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Ms. Stuti Kishore

for Mr. Buddy R. Ranganadhan for R-1

Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran

Ms. Poorva Saigal

Ms. Anushree Bardhan for R-2 & R-3

<u>ORDER</u>

IA No. 1284 of 2018 – (Appl. For delay in filing rejoinder)

The learned counsel, Mr. Divyanshu Bhat, appearing for Appellant submitted that there is a delay of 37 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

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The leaned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submissions made by the learned counsel appearing for the Appellant and the Respondents, as stated supra, are placed on record.

List this matter for hearing on <u>07.01.2019</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Pr/pk